

**GOVERNMENT OF INDIA  
CIVIL AVIATION  
LOK SABHA**

UNSTARRED QUESTION NO:6626  
ANSWERED ON:06.05.2010  
NEAR MISS INCIDENT AT MUMBAI AIRPORT  
Deora Shri Milind Murl

**Will the Minister of CIVIL AVIATION be pleased to state:**

- (a) whether a major accident was averted at the Mumbai airport on 19 April, 2010 when a Kingfisher Airways flight, carrying 30 passengers, was asked to abort take-off minutes before a GoAir plane was declared to land;
- (b) if so, the details of the incident;
- (c) whether an inquiry into the incident has been ordered to ascertain the real cause of the mis-happening;and
- (d) if so, the details thereof?

**Answer**

MINISTER OF THE STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL)

(a) and (b): On 19.04.2010, Go Air A320 Aircraft G8-105 after landing on runway 27 was given vacate order from taxiway N7. However aircraft could not vacate from N7 and proceeded to vacate from N9 the next taxiway, which extended the runway occupancy time by the aircraft. By that time Kingfisher A320 aircraft KFR 308 was on final approach on runway 27 at approx 4-1/2 miles and another Kingfisher aircraft KFR 4123 was given line up behind G8-105 from taxiway N4. In accordance with the standard established procedure the Air Traffic Controller as a precautionary measure, held the departing aircraft and issued landing clearance to the arriving aircraft to avoid any unsafe situation.

(c) and (d): Yes, Madam. The investigation is going on.